

**IN THE INCOME TAX APPELLATE TRIBUNAL  
(DELHI BENCH 'D' : NEW DELHI)**

**BEFORE SHRI N.K. SAINI, ACCOUNTANT MEMBER  
and  
SHRI KULDIP SINGH, JUDICIAL MEMBER**

**ITA Nos.46 & 47/Del./2014  
(ASSESSMENT YEARS : 2007-08 & 2008-09)**

M/s. Vanasthali Textiles Industries Ltd., vs. Addl. CIT,  
C/o Jain Raj Associates, Range 17,  
208, Hans Bhawan, New Delhi.  
1, Bahadurshah Zafar Marg,  
Delhi – 110 002.

**(PAN : AAACV0639B)**

(APPELLANT)

(RESPONDENT)

ASSESSEE BY : None  
REVENUE BY : Shri Sanjay Kumar, CIT DR

Date of Hearing : 04.07.2016

Date of Order : 04.07.2016

**ORDER**

**PER KULDIP SINGH, JUDICIAL MEMBER :**

The appellant, M/s. Vanasthali Textiles Industries Limited, by filing the present appeals, sought to set aside the impugned order dated 30.08.2013 passed by Ld. CIT (A)-19, New Delhi qua the assessment years 2007-08 & 2008-09.

2. In the aforesaid appeals, notices were sent through RPAD to the assessee for hearing on 11.04.2016 and the case was adjourned

to 04.07.2016 as none was present on behalf of the assessee. The notice for the next date of hearing i.e. 04.07.2016 was also sent through RPAD but the appellant has not preferred to put in his appearance himself or through his authorized representative nor sent any request for adjournment. So, it is apparent on record that the appellant is not interested in prosecution of the present appeals.

3. Keeping in view the legal position that mere issuance of notice does not amount to admission of appeal and this issue has been squarely decided by Hon'ble ITAT in the case of CIT Vs. Multiplan (India) Pvt. Ltd. 38 ITD 320 (Del.), the present appeals are hereby dismissed for want of prosecution with liberty to the assessee to file an application to recall the order subject to demonstrate that it was prevented by sufficient cause from putting its appearance at the time of hearing.

5. In view of above, appeals filed by assessee are dismissed as unadmitted for want of prosecution.

**Order pronounced in open court on this 4<sup>th</sup> day of July, 2016.**

**Sd/-  
(N.K. SAINI)  
ACCOUNTANT MEMBER**

**sd/-  
(KULDIP SINGH)  
JUDICIAL MEMBER**

**Dated the 4<sup>th</sup> day of July, 2016  
TS**

Copy forwarded to:

- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT(A)-19, New Delhi.
- 5.CIT(ITAT), New Delhi.

AR, ITAT  
NEW DELHI.